

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 374/TT/2024

Subject : Petition for truing up of the transmission tariff for the 2019-24 period and the determination of transmission tariff for the 2024-29 period for Combined Asset under System Strengthening-VIII in Southern Regional Grid.

Date of Hearing : **5.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 13 Others

Parties Present : Shri A. Naresh Kumar, PGCIL

Record of Proceedings

The Petitioner's representative submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 period and the determination of transmission tariff for the 2024-29 period for the Combined Asset consisting of the following under System Strengthening-VIII in Southern Regional Grid:

- (a) 63 MVAR Line Reactors at Madurai and Trichy Sub-stations alongwith associated bays,
 - (b) 63 MVAR Bus Reactors at Hosur and Salem Sub-stations alongwith associated bays,
 - (c) 63 MVAR Bus Reactors at Sriperumbudur Sub-stations alongwith associated bays,
 - (d) 63 MVAR Bus Reactors at Kolar, Hyderabad and Munirabad Sub-stations alongwith associated bays,
 - (e) 63 MVAR Reactors at Udumalpet Sub-stations alongwith associated bays, and
 - (f) 63 MVAR Reactors at Trivandrum Sub-stations alongwith associated bays.
2. None was present on behalf of the Respondents despite notice.
3. After hearing the Petitioner's representative, the Commission directed as under:



- a) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter, and
 - b) The Petitioner to submit on an affidavit within a week a copy of the compendium and other necessary documents, if any, in support of the rate of interest on various loans taken concerning the Combined Asset for the 2019-24 tariff period.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

